

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3477/2016

This the 19th day of February, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

Jia Ram,
S/o. Shri Bandhoo,
Retd. Assistant Station Master,
Northern Railway,
Railway Station Mallawa,
(Moradabad Division)

Residential Address :

Care B-33-A, Madhu Kunj Gali,
Near Rubber Factory Chowk,
'B' Block, North Gonda,
Delhi – 110 053.

...Applicant

(By Advocate : Mr. S. P. Sethi for Mr. G. D. Bhandari)

Versus

Union of India, through

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Chief Executive Officer,
Northern Railway,
Moradabad.

...Respondents

(By Advocate : Mr. Shailender Tiwari)

O R D E R (ORAL)

Shri S. P. Sethi who appears as proxy for learned counsel for applicant prays for time. It is observed that on at least one dozen occasions, either no one has been



there for applicant or learned counsel for applicant or his proxy has prayed for time.

2. On 17.01.2020, Mr. Shailender Tiwari learned counsel for respondents has stated that all retiral benefits have already been given. Details of which have been given in para 6 of the counter. However, despite that, time is being sought even today. The file was perused and it was found that at para 6 of the counter the respondents have stated that the following settlement dues have been released in favour of the applicant :

- “A. DCRG & Commutation Rs.8,11,658 on 24.04.15.
- B. Leave Salary – Rs.2,61,490 on 24.04.2015.
- C. PF – Rs.67,682 on 25.07.2014.
- D. Pending Commercial debit – Rs.50,000 on 03.06.2016.
- E. GIS – Rs.44,430 on 24.04.2015.
- F. PPO No. 0115080241 was sent to CPPC, State Bank of India, Chandani Chowk, Delhi, under Registry No RU0613688602 dated 25.08.2017.”

3. In reply, the applicant has just stated that vague statement has been made out and it is denied on his part. The applicants have not given any specific data, as to what amounts they have received and what is still due.

4. In light of the fact that respondents have clearly given details of the amounts released and the date thereof,



and the applicant is seeking time continuously, it is clear that the dues prayed for have been paid by the respondents. Therefore, this O.A is infructuous and dismissed accordingly. However, if the applicant is still aggrieved, liberty is granted to him to seek remedies in accordance with law. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

/Mbt/